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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*

C.A.1465/97.

Dt. of Decision : 27-8-98.

S.Vara Prasad

..Applicant.

Vs

1. The Asst. Supdt. of Post Offices,  
West Sub-Division, Hyderabad-1.
2. The Sr. Supdt. of Post Offices,  
Hyderabad City Division, Hyderabad-1.
3. Smt. M.Rajamani

..Respondents.

Counsel for the applicant : Mr.S.Ramakrishna Rao

Counsel for the respondents : Mr.N.V.Raghava Reddy, Addl.CGSC  
for R-1 and R-2.  
Mr.K.S.R.Anjaneyulu for R-3.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

*R*

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-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.S.Ramakrishna Rao, learned counsel for the applicant and Mr.K.S.R.Anjaneyulu, learned counsel for R-3. None for the official respondents.

2. The contentions and prayer in this OA <sup>are</sup> is same as the prayer and contentions raised in OA.721/97 and OA.891/97. The OA.721/97 was disposed of on 26-03-98 whereas the OA.891/97 was disposed of to-day. As all the contentions raised in this OA <sup>has</sup> been elaborately considered in both the OAs, there is no need to further elaborate those points in this OA and the judgement in this OA has to be read along with the judgement in OA.721/97 and OA.891/97.

3. In view of the above, we are following the direction given in OA.721/97 and directed as follows:-

The selection of R-3 is set aside. The post of EDMC, Gunfoundry, should be filled by selecting the suitable candidate from amongst those who had applied in response to the notification dated 2-12-96. Till such time the regular appointment is made the present incumbent shall continue as a provisional candidate.

4. It is brought to our notice that R-3 had put in a year of service as ED Agent. Hence, the learned counsel for R-3 submits that she cannot be discharged without giving any relief to her. In view of that her case also should be considered if any notification is issued in future in addition to <sup>the</sup> ~~these~~ applications. To enable her to apply a copy of the notification should be supplied to her to the address given in the OA.

5. No costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER (JUDL.)  
27.8.98

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 27th August, 1998.  
(Dictated in the Open Court)

spr

  
D.R. (FIR)

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DA, 1465/97

Copy to:-

1. The Asst. Supdt. of Post Offices, West Sub-Division, Hyderabad.
2. The Sr. Supdt. of Post Offices, Hyderabad City Division, Hyderabad.
3. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT., Hyd.
4. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC., CAT., Hyd.
5. One copy to Mr. K. S. R. Anjaneyulu, Advocate, CAT., Hyd.
6. One copy to D.R.(A), CAT, Hyd.
7. One duplicate copy.

srr

8/9/98  
8/9/98

II COURT

TYED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESWAR :  
M(J)

DATED: 27/8/98

ORDER/JUDGMENT

M.A/B.A/C.P.NO.

C.A.NO. 1465/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

